

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00671/2018

Friday, this the 17th day of August, 2018

CORAM:

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member

Hari Sankar Sarkar,
S/o. Late Sachindra Chandra Sarkar,
Quarter No. 8/58, CPWD Quarters, Indira Nagar,
Chennai – 600 020.

..... **Applicant**

(By Advocate – Mr. Samal Kumar A.P.)

V e r s u s

- 1 The Secretary,
Department of Animal Husbandry, Dairying & Fisheries,
Ministry of Agriculture, Govt. of India,
Krishi Bhavan, New Delhi – 110 001.
- 2 The Under Secretary,
Department of Animal Husbandry, Dairying & Fisheries,
Ministry of Agriculture, Govt. of India,
Krishi Bhavan, New Delhi – 110 001.
- 3 The Director,
Central Institute of Fisheries Nautical and Engineering Training Unit,
Fine Arts Avenue, Kochi,
Kerala – 682 016. **Respondents**

(By Advocate – Mr. P.R. Sreejith, ACGSC)

This Original Application having been heard on 08.08.2018, the Tribunal on 17.08.2018 delivered the following:

O R D E R

Per: E.K. Bharat Bhushan, Administrative Member

- 1. OA No. 180/671/2018 is filed by Shri. Hari Sankar Sarkar working as Senior Instructor (Electrical) in Central Institute of Fisheries

Nautical and Engineering Training Unit (CIFNET) under the Ministry of Agriculture and Farmer's Welfare at Chennai against refusal on the part of the 1st and 2nd Respondents to relieve him on Voluntary Retirement.

2. When the case was heard on 31.07.2018 and 08.08.2018, Shri. P.R. Sreejith, learned ACGSC, opposed the OA on the ground that this Tribunal lacks territorial jurisdiction over the same. The applicant is a resident of Chennai and was employed in the Tamil Nadu office of CIFNET at Chennai. He is aggrieved by the refusal of the Secretary, Ministry of Agriculture and Farmer's Welfare (Respondent No. 1) to grant him Voluntary Retirement. This functionary is a Government of India authority working at New Delhi as also the Under Secretary (Respondent No. 2), who has issued the impugned order. The sole reason for filing the OA before this Bench is that CIFNET Headquarters is situated at Cochin.

3. After considering the above factors, we are of the view that this Tribunal lacks territorial jurisdiction to consider this OA. Hence, the OA is dismissed for want of jurisdiction. No costs.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

Yd

List of Annexures of the Applicant

Annexure A-1 - True photostat copy of Order No. F. No. 3-24/2016-Admn-V dated 31.01.2017 of Under Secretary, Govt. of India.

Annexure A-2 - True photostat copy of forwarding note of Head of Office, CIFNET Chennai dated 29.07.2016.

Annexure A-3 - True photostat copy of letter to Director, CIFNET Kochi dated 04.09.2017.

Annexure A-4 - True photostat copy of letter to Director, CIFNET Kochi dated 26.09.2017.

List of Annexures of the Respondents

Nil.

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